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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

Notification No. 25/2015-2020

New Delhi, Dated: 25<sup>th</sup> August, 2017

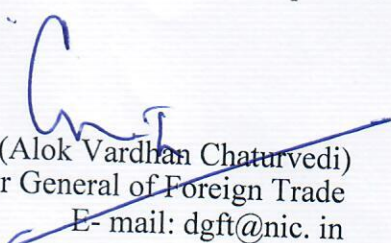
**Subject: Amendment in import policy of gold and silver under Chapter 71 of the ITC(HS) 2017, Schedule- I (Import Policy).**

**S.O. (E):** In exercise of powers conferred by Section 3 (2) of the FT(D&R)Act, 1992 as amended from time to time, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, the Central Government hereby inserts Policy Condition No. 4 under Chapter 71 of the ITC(HS) 2017, Schedule- I (Import Policy) to read as under:-

“Imports from South Korea of articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal under Exim code 7113; articles of goldsmiths’ or silversmiths’ wares and parts thereof, of precious metal or of metal clad with precious metal under Exim code 7114; other articles of precious metal or of metal clad with precious metal under Exim code 7115; and coins under Exim code 7118 are Restricted.”

2. The facility/protection under para 1.05 of FTP shall not be available for import of the above items from the date of restriction.

3. **Effect of this Notification:** Policy Condition No. 4 restricting imports of gold and silver under Exim Codes 7113, 7114, 7115 and 7118 from South Korea is inserted in Chapter 71 of ITC(HS) 2017 .

  
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